

Research and development work in S&T field

†4562. SHRI BRIJLAL KHABRI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the details of amount spent on Research and Development work in the field of Science and Technology, scheme-wise;

(b) the details of amount spent, State-wise; and

(c) the comparative figures of Gross Domestic Product expenditure on Science and Technology with regard to neighbouring countries?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) The comparative figures of Research and Development expenditure as a percentage of Gross Domestic Product (GDP) for India and neighbouring countries are as given below:—

Country	R&D Expenditure as % of GDP
India	0.88
China	1.42
Myanmar	0.16
Pakistan	0.44
Sri Lanka	0.19
Afghanistan	N.A.
Bangladesh	N.A.
Nepal	N.A.

Note: N.A. — Not Available

Source: R&D Statistics, DST 2009 World Development Indicators, 2009 UIS, UNESCO Website

NGOs under Ministry of SJE

4563. SHRI GOVINDRAO WAMANRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the names of Non-Government Organisations (NGOs) that are registered under his Ministry, till now;

†Original notice of the question was received in Hindi.

- (b) the number of NGOs run by the family members of IAS and other officers;
- (c) the names of NGOs which are run by OBCs, SCs and Minorities;
- (d) the grant provided to them during last three years; and
- (e) the number of NGOs involved in irregularities in the grants?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Non-Government Organisations (NGOs) are not registered by the Ministry.

(b) and (c) No such data is maintained in the Ministry.

(d) and (e) Do not arise.

Facilities for physically handicapped

†4564. SHRI BHAGWATI SINGH:

SHRI BRIJ BHUSHAN TIWARI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that a law relating to the construction of ramps at public places and Government offices for the convenience of the aged and the differently-abled persons is already in existence;

(b) if so, the action taken by Government to ensure its implementation;

(c) whether ramps have been created all over such places; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) Section 46 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 stipulates that the appropriate Governments and the local authorities shall, within the limits of their economic capacity and development, provide for ramps and other barrier free facilities in public buildings.

Appropriate Government for States is State Government. Accordingly, State Governments/Union Territory Administrations have been requested to provide for barrier free environment in public buildings. Similarly, Central Ministries have also been requested to make their office buildings and buildings of Attached and Subordinate offices accessible to persons with disabilities.

Grant-in-aid is also released *inter-alia* for construction of ramps and other accessible features in public buildings for persons with disabilities under the scheme for Implementation of the Persons with Disabilities Act.

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